

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Review Petition No. 22/RP/2019 in  
Petition No. 255/TT/2018**  
&  
**Review Petition No. 23/RP/2019 in  
Petition No. 171/TT/2018**

**Coram:**

**Shri P. K. Pujari, Chairperson  
Shri I.S Jha, Member  
Shri Arun Goyal, Member**

**Date of Order : 24.07.2020**

**Petition No. 22/RP/2019**

**In the matter of:**

Petition under Section 94(1)(f) read with Regulation 103(1) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for review of the order dated 4.10.2019 in Petition No. 255/TT/2018.

**And in the matter of:**

Power Grid Corporation of India Ltd.  
"Soudamini", Plot No. 2, Sector 29,  
Gurgaon -122001

**-- Review Petitioner**

**Vs.**

1. Rajasthan Urja Vikas Nigam Limited  
132 KV, GSS RVPNL Sub-Station, Building,  
Caligiri Road, Malviya Nagar, Jaipur - 302017 (Rajasthan).
2. Ajmer Vidyut Vitran Nigam Limited  
132 kV, GSS RVPNL Sub- Station Building,  
Caligiri Road, Malviya Nagar,  
Jaipur-302017.
3. Jaipur Vidyut Vitran Nigam Limited  
132 kV, GSS RVPNL Sub- Station Building,  
Caligiri Road, Malviya Nagar,  
Jaipur-302017.



4. Jodhpur Vidyut Vitran Nigam Limited,  
132 kV, GSS RVPNL Sub- Station Building,  
Caligiri Road, Malviya Nagar,  
Jaipur-302017.
5. Himachal Pradesh State Electricity Board Limited,  
Vidyut Bhawan, Kumar House Complex Building II,  
Shimla-171004
6. Punjab State Power Corporation Ltd.,  
Thermal Shed TIA, Near 22 Phatak,  
Patiala-147001
7. Haryana Power Purchase Centre,  
Shakti Bhawan, Sector-6,  
Panchkula (Haryana)-1341 09.
8. Power Development Department,  
Government of Jammu & Kashmir,  
Mini Secretariat, Jammu – 180006.
9. Uttar Pradesh Power Corporation Limited,  
10th Floor Shakti Bhawan Extension,  
14, Ashok Marg, Lucknow-226001.
10. Delhi Transco Ltd.,  
Shakti Sadan, Kotla Road (Near ITO),  
New Delhi -110002.
11. BSES Yamuna Power Ltd.,  
B Block, Shakti Kiran, Bldg. (Near Karkadooma Court),  
Karkadooma, 2nd Floor, Delhi – 110092,
12. BSES Rajdhani Power Ltd.  
Bus Terminal Nehru Place,  
BSES Bhawan, New Delhi – 110019.
13. North Delhi Power Ltd.,  
Power Trading 8: Load Dispatch Group,  
Cennet Building, Adjacent to 66/11 kV Pitampura-3,  
Grid Building, Near PP Jewellers, Pitampura,  
New Delhi -110034.
14. Chandigarh Administration,  
UT - Chandigarh, Division 11,  
Opposite Transport Nagar, Industrial Area Phase - I,  
Sector-9, Chandigarh – 160009.
15. Uttar Pradesh Power Corporation Limited,



10th Floor Shakti Bhawan Extension,  
14, Ashok Marg, Lucknow-226001.

16. North Central Railway,  
Allahabad – 211012.

17. Tata Power Delhi Municipal Council,  
33Kv Substation, Building, Hudson Lane,  
Kingsway Camp, North Delhi – 110009.

**...Respondents**

**Petition No. 23/RP/2019**

**In the matter of:**

Petition under Section 94(1)(f) read with Regulation 103(1) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for review of order dated 30.9.2019 in Petition No.171/TT/2018

**And in the matter of:**

Power Grid Corporation of India Ltd.  
“Soudamini”, Plot No. 2, Sector 29,  
Gurgaon -122001

**...Review Petitioner**

**Vs.**

1. Bihar state Power (Holding) Company Ltd.  
Formerly Bihar State Electricity Board,  
Vidyut Bhawan, Bailey Road, Patna - 800 001.
2. West Bengal State Electricity Distribution Company Ltd.,  
Bidyut Bhawan, Bidhan Nagar, Block DJ, Sector-II,  
Salt Lake City, Culcatta - 700 091.
3. Grid Corporation of Orissa Ltd.,  
Shahid Nagar, Bhubaneswar - 751 007.
4. Damodar Valley Corporation,  
DVC Tower, Maniktala, Civic Centre,  
VIP Road, Calcutta - 700 054.
5. Power Department,  
Government of Sikkim, Gangtok - 737 101
6. Jharkhand State Electricity Board,  
Doranda, Ranchi - 834002.

**...Respondents**



**For Petitioner:** Ms. Ranjitha Ramachandran, Advocate, PGCIL  
Ms. Poorva Saigal, Advocate, PGCIL  
Shri B. Dash, PGCIL  
Shri A.K. Verma, PGCIL

**For Respondents:** None

### **ORDER**

The matters were heard through video conference.

2. Power Grid Corporation of India Limited (hereinafter referred to as the “Review Petitioner/PGCIL”) has filed Petition No. 22/RP/2019 and Petition No. 23/RP/2019. The grounds for review and the relief sought in the said review petitions are of similar nature and hence both are taken together.

#### **Petition No. 22/RP/2019:**

3. The learned counsel for the Review Petitioner submitted that Petition No. 22/RP/2019 is filed for review of Commission’s order dated 4.10.2019 in Petition No. 255/TT/2018 wherein the transmission charges were determined for the Interconnecting Transformers (ICTs), namely, new 500 MVA ICTs installed as a replacement of the earlier 6 nos. of 315 MVA ICTs under Northern Region Strengthening Scheme-XXXII in the Northern Region. The learned counsel submitted that the Commission, in its order dated 4.10.2019. held that the replaced 315 MVA ICTs which were to be used either in specific sub-stations or as regional spares would not recover any tariff on the ground that their useful life was over, the entire loan corresponding has been paid back and 90% depreciation has been recovered.



**Petition No. 23/RP/2019:**

4. The learned counsel for the Review Petitioner submitted that Petition No. 23/RP/2019 is filed for review of Commission's order dated 30.9.2019 in Petition No. 171/TT/2018 wherein tariff from COD to 31.3.2019 was allowed for one 500 MVA 400/220 kV ICT (Interconnecting Transformer) as replacement of the existing 1 no. of 315 MVA 400/220 kV ICT installed at 400 kV Maithon Sub-station under Eastern Region Strengthening Scheme-IX in the Eastern Region. The learned counsel submitted that the Commission, in its order dated 30.9.2019, held that the capital cost of the replaced 315 MVA 400/220 kV ICT proposed to be used as regional spare would be excluded from the capital cost of the asset.

5. Learned counsel submitted that if the ICTs had continued to be used in the original sub-stations, the Review Petitioner would have continued to recover the tariff as per the Tariff Regulations. The ICTs are being used as regional spares and use of the ICTs as regional spares has been specifically agreed by the Regional Power Committee. Once the ICT is to be used as regional spare, the same is actually in use and is entitled to receive tariff. Referring to the recommendations of the "Committee to Assess Requirement of Regional Spares", she requested to allow the applicable tariff for the replaced ICTs to be used in sub-stations or as regional spares. Learned counsel contended that disallowance of tariff for the replaced ICTs is an error apparent on the face of record which requires to be rectified.

6. We have heard the submissions made by the learned counsel for the Review Petitioner and admit the review petitions. Issue notice to the Respondents.



7. The respondents are directed to file their reply by 17.8.2020 and the Review Petitioner to file rejoinder, if any, by 28.8.2020. The parties are directed to comply with above directions within the specified timelines. No extension of time shall be granted.

8. The next date of hearing will be intimated to the parties in due course of time.

sd/-  
**(Arun Goyal)**  
Member

sd/-  
**(I.S. Jha)**  
Member

sd/-  
**(P. K. Pujari)**  
Chairperson

